



GOVERNMENT OF MEGHALAYA

**MEGHALAYA LABOUR SERVICES
(AMENDMENT) RULES**

FOR THE YEAR 2014

The 25th November, 2014.

No. LBG.25/90/218 – In exercise of the powers conferred by proviso to Article 309 of the Constitution of India, the Governor of Meghalaya is pleased to make the following Rules to amend the Meghalaya Labour Service Rules, 2000 (hereinafter referred to as the Principal Rules), namely:-

1. **Short title and commencement** – (1) These rules may be called the Meghalaya Labour Services (Amendment) Rules, 2014.
(2) They shall come into force from the date of notification in the Official Gazette.

2. **Amendment of Rule 4** – For the existing sub-rule (1) of Rule 4 of the principal Rules, the following shall be substituted, namely –
“(1) The Service shall consist of the following grade and post namely:-

(i)	Senior Grade	-	Joint Labour Commissioner
(ii)	Grade I	-	Deputy Labour Commissioner Assistant Labour Commissioner
(iii)	Grade II	-	Labour Inspector”

3. **Amendment of Rule 7** – In Rule 7 of the principal Rules –
 - (i) For the existing sub-rule (2), the following shall be substituted, namely –

“(2) Appointment to the post of Deputy Labour Commissioner shall be made by promotion from amongst the members of the Service holding the post of Assistant Labour Commissioner as specified in Schedule II and possessing the requisite experience and included in the Select List approved under sub-rule (5) of Rule 9.”
 - (ii) For the existing sub-rule (3), the following shall be substituted, namely:-

“(3) Appointment to the post of Assistant Labour Commissioner shall be made by promotion from amongst the members of the service holding the post of Labour Inspector as specified in Schedule-II and possessing the requisite experience and included in the Select List approved under sub-rule (5) of Rule 9.”
 - (iii) After the existing sub-rule (3), a new sub-rule (4) shall be added, namely:-

“(4) Appointment to the post of Labour Inspector shall be made by direct recruitment on the result of the Competitive Examination conducted by the Meghalaya Public Service Commission.”

4. **Amendment of Schedule I** – For the existing Schedule I of the principal Rules, the following new Schedule I shall be submitted, namely –

“Schedule – I**(See Rule 6)**

Sl. No.	Name of Post	Time scale pay	Number of post		
			Permanent	Temporary	Total
1	Joint Labour Commissioner	Rs. 26700-800-33100-1000-42100/-	1	1	2
2	Deputy Labour Commissioner	Rs. 23300-700-27500-830-32480-970-39270/-	1	7	8
3	Assistant Labour Commissioner	Rs. 20700-620-24420-730-29530-890-36650/-	0	4	4
4	Labour Inspector	Rs. 14100-350-16550-EB-460-20690-620-27510/-	6	44	50

5. **Amendment of Schedule II** – For the existing Schedule I of the principal Rules, the following new Schedule I shall be submitted, namely –

“Schedule-II**(See Rule 7)**

Sl. No.	Name of the post	Method of recruitment with percentage of vacancies to be filled up in any recruitment year by direct recruitment or promotion	Direct recruitment	Promotion			
				Lower age limit	Upper age limit	Person eligible for consideration of promotion to the post	Qualification, experience, etc.
1	2	3	4	5	6	7	8
1	Joint Labour Commissioner		Educational qualification etc required for direct recruitment				
1	Joint Labour	Promotion				Deputy Labour Commissioner	Must have rendered not less than 3 (three) years of continuous service in the post of Deputy Labour Commissioner on the first day of the year in which the selection is made.

2	Deputy Labour Commissioner	Promotion				Assistant Labour Commissioner	Must have rendered not than less than 3 (three) years of continuous service in the post of Assistant Labour Commissioner on the first day of the year in which the selection is made.
3	Assistant Labour Commissioner	Promotion				Labour Inspector	Must have rendered not than less than 5 (five) years of continuous service in the post of Labour Inspector on the first day of the year in which the selection is made.
4	Labour Inspector	Direct recruitment	Graduate in any stream	18 years	27 years relax-able by 5 years in case of SC/ST		

Principal Secretary to the Govt. of Meghalaya,
Labour Department.